

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 2113/2011

(Arising out of impugned final judgment and order dated 27-09-2010 in CMWP No. 7335/1987 passed by the High Court Of Judicature At Allahabad)

SMT JAI SHREE DEVI (DEAD) THROUGH LRS. & ORS. Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS. Respondent(s)

(IA No. 119207/2019 - EXEMPTION FROM FILING O.T.
IA No. 119205/2019 - INTERVENTION/IMPLEADMENT)

Date : 19-03-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Ms. Sharmila Upadhyay, AOR
 Mr. Matru Gupta Mishra, Adv.
 Ms. Sonakshi, Adv.

For Respondent(s) Mr. Tanmaya Agarwal, AOR
 Mr. Wrick Chatterjee, Adv.
 Mrs. Aditi Agarwal, Adv.
 Mr. Vinayak Mohan, Adv.

 Mr. Abhimanyu, Adv.
 Ms. Mridula Ray Bharadwaj, AOR
 Mr. Vedant Bharadwaj, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List after six weeks.

(INDU MARWAH)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)